

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6426 OF 2003

STATE OF GUJARAT & ANR.

.....

APPELLANTS

VERSUS

VINUBHAIDAHYABHAI PATEL & ORS.

.....

RESPONDENTS

O R D E R

It is the conceded position that the period of detention of the respondent has been completed. In this view of the matter, the present appeal has been rendered infructuous. It is disposed of, accordingly.

We also direct that the observations made in paragraph 7 of the impugned judgment should be treated as confined to the present appeal and not as a precedent.

.....J
[HARJIT SINGH BEDI]

.....J
[K.S. RADHAKRISHNAN]

NEW DELHI
MAY 05, 2010.

SUPREME COURT OF INDIA



JUDGMENT